

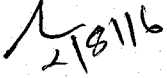
HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 558 /Confdl./2016
I-8-2/2002 (Pt. IX)

Bilaspur, dated the 02 /07 /2016⁰⁸

Copy of letter No. 3(5)/2016-D(AFTC), dated 20.07.2016 of the Deputy Secretary (AG-II), Government of India, Ministry of Defence, Sena Bhawan, New Delhi along with enclosure is enclosed herewith for information of the candidates concerned.


(Arvind Singh Chandel)
Registrar General

Encl: As above

BY SPEED POST

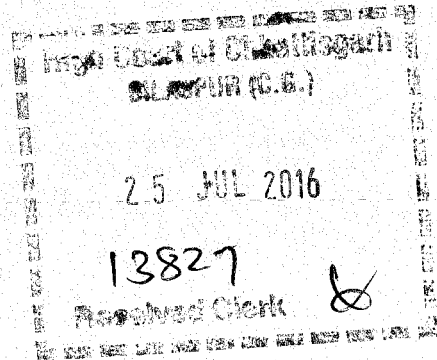
No. 3(5)/2016-D(AFTC)
Government of India
Ministry of Defence

Sena Bhawan, New Delhi
Dated: the 20 July, 2016

To

The Principal Registrar/Registrar

Chattisgarh High Court.
Bilaspur



AR(cont)
Sir,

R6
25/7/16
This is to invite nominations for the posts of Judicial Member in the Armed Forces Tribunal, which has been set up under the Armed Forces Tribunal Act (55 of 2007). There are two existing vacancies of Judicial Member in the AFT Regional Bench at Lucknow and Kolkata.

2. Sub-section 2 of Section 6 of the Armed Forces Tribunal Act, 2007 (55 of 2007) provides that:

"(2) A person shall not be qualified for appointment as Judicial Member unless he is or has been Judge of a High Court."

3. Section 8 of the Act *ibid* provides that-

"A Member shall hold office for a term of four years from the date on which he enters upon his office and shall be eligible for re-appointment.

Provided further that no other Member shall hold office as such Member after he has attained the age of sixty-five years".

4. A Member shall receive salary of Rs. 80,000/-(fixed). The terms and conditions of service of Judicial Members shall be governed by the AFT Act and AFT (Salaries, Allowances and Conditions of Service of Chairperson and Members) Rules, 2009.

5. The selected persons are liable to be posted to any place having a Bench of the Armed Forces Tribunal and the appointment shall carry an all India transfer liability.

(Cont'd...1/2)

6. It is requested that the applications of serving/retired Hon'ble Judges of the High Court who have special knowledge and experience of Service laws and are willing to be considered for the post of Judicial Member in the Armed Forces Tribunal, may be forwarded alongwith their bio-data in the prescribed format, so as to reach this Department by **16th September, 2016**.


7. The following Information and material are also required to be enclosed alongwith the application/bio-data for the post of Judicial Member in Armed Forces Tribunal:

- (a) Five Judgment on Service Matters, and
- (b) Five Judgment on Criminal matters preferably in relation to the Armed Forces.

8. The applications in the prescribed format alongwith enclosures indicated in para-7 above may please be sent at the following address:-

Shri Shrinath Chauhan
Under Secretary
Ministry of Defence
Armed Forces Tribunal Cell
Room No. 308-A, "B" Wing
Sena Bhawan, New Delhi-110011.

Yours faithfully,



(S K Mohanty)
Deputy Secretary (AG-II)
Telefax:- 23011593

Copy also to:

1. Principal Registrar (A), AFT - For uploading the vacancy circular on AFT website.
2. DIR (NIC/MoD) - For uploading the vacancy circular on MoD website.